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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11845/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Syed Imdadur Rahman,
District and Sessions Judge, Hailakandi

Dated Guwahati, the 13th December, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.JHD/V/2024/14/4601, dated 04.12.2024

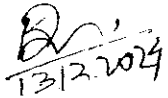
Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail HTC for the block period of 2022-2024, to travel to your home town Guwahati from Hailakandi and return, w.e.f. 22.12.2024 to 01.01.2025, by the shortest possible route, as per existing Rules.

Further, you have been allowed to avail winter vacation 2024, along with Station Leave permission, w.e.f. the morning of 22.12.2024 to the morning of 02.01.2025.

Yours faithfully,



REGISTRAR (VIGILANCE)

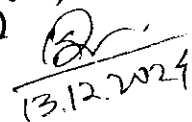

13/12/2024

Memo No. HC.VII-06/11846-11847/2024/A. Dated 13th December, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)


13.12.2024